

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 422
IA/4717/ND/2023, IA/1087/ND/2023,
IA/1908/ND/2023, IA/1731/ND/2024 IN
IB/1112/ND/2018

IN THE MATTER OF:

Knight Riders Sports Pvt Ltd	...	Applicant
Versus		
Global Fragrances Pvt Ltd	...	Respondent

Under Section 9 of IBC, 2016.

Order delivered on 06.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	
For the Respondent	:	Adv. PBA Srinivasan, Adv. Sumit Swami, Adv. V Aravind, Adv. Srishti Bansal, Somesh Chaudhary For R-1
For the Liquidator	:	Adv. Swaralipi Deb Roy

HYBRID HEARING (PHYSICAL & VC)

ORDER

Due to multiple Benches, there is paucity of time, the matter is adjourned to **29.05.2024**.

Sd/-
DR. SANJEEV RANJAN
MEMBER (TECHNICAL)